

File No.: 15(31)2020/FoSCoS/RCD/FSSAIpt1-Part(2)

Food Safety and Standards Authority of India

(A Statutory Authority established under the Food Safety and Standards Act, 2006)

(Regulatory Compliance Division)

FDA Bhawan, Kotla Road, New Delhi -110002

Food Safety Compliance System - <https://foscos.fssai.gov.in>

Dated, 13th Nov, 2024

Order

Subject: Mandatory PAN Compliance for FSSAI License/Registration-reg.

Based on the recommendation made by DPIIT regarding 'PAN' as Business Identity, the Food Authority has decided to link PAN with FSSAI Licenses and Registrations. Accordingly, capturing of PAN has been made mandatory for applying new License /Registration or its renewal or modification, with effect from **22nd October 2024**, in Food Safety Compliance System [FoSCoS] portal.

2. Existing Licensed /Registered Food Business Operators [FBOs], whose renewal or modification is **not** due in near future, shall update the PAN details under FoSCoS User Profile Section at the earliest. In case of FBOs applying for **Registrations** do not possess the PAN, a declaration is required to be given for non-possession of PAN.
3. Further, food businesses are advised to keep their contact details [viz. email id and mobile number] updated under FoSCoS user profile section for receiving regular communications from FSSAI.
4. This issues with the approval of the Competent Authority.


(Dr. Ajeet Singh)
Joint Director(RCD)
FSSAI-HQ

To:

1. All Food Business Operators, Associations, Food Safety Mitra, and other stakeholders
2. Commissioners of Food Safety of all States/UTs
3. Directors of all Regional Offices, FSSAI

Copy for information to:

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. CTO - for uploading on FSSAI website